

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH



OA 3209/2001

New Delhi this the 5th day of July, 2002

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri Govindan S.Tampi, Member (A)

Late Shri M.S.Rittu  
S/O Sh.Budh Singh  
Retired Dy.Supt.,  
Central Jail, Tihar  
R/O H.No.FS-1, Tagore  
Garden, New Delhi  
through legal heirs

- 1.Mrs Charanjit Kaur
- 2.Sh.Kulvinder Singh
- 3.Sh.Sarabjeet Singh

..Applicants

(By Advocate Sh.S.K.Sawhney )

VERSUS

1. Govt.of National Capital Territory,  
Delhi through Principal Secretary  
(Home) 5, Sham Nath Marg, Delhi
2. Deputy Secretary (Home),  
Govt.of National Capital Territory  
5, Sham Nath Marg, Delhi.

..Respondents

(By Advocate Shri Vijay Pandita )

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

The applicant has filed this application praying for relief as set out in Para 8 of the OA. Subsequently, the respondents have passed order dated 14.1.2002 ( Pages 11-14 of the reply filed by them on 1.7.2002). Shri S.K.Sawhney, learned counsel has submitted that by these orders, the major claims of the deceased applicant have been met, excepting calculation and payment of retiral benefits due to the applicant in accordance with the revision of his pay together with arrears of re-fixation of his pay from ante- date.

13-

8

2. We have perused the aforesaid orders issued by the respondents dated 14.1.2002 and find that they have refixed the applicant's pay w.e.f.12.1.1982. We further find that the revision of retiral benefits of the applicant who has since expired during the pendency of the OA has not been done by the respondents.

3. In the facts and circumstances of the case we dispose of this OA with the following directions:-

Respondents are directed to revise the retiral benefits due to the applicant/his legal heirs, in accordance with the Rules and in terms of the judgement of the Tribunal dated 11.9.2000 in OA 1278/1998 and in particular Paragraph 22 thereof read with the order passed in RA 326/2000 dated 28.9.2001. This shall be done as expeditiously as possible and in any case within two months from the date of receipt of a copy of this order with intimation to the applicant.

No order as to costs.

( Govindan S.Tampi )  
Member (A)

sk

( Smt. Lakshmi Swaminathan )  
Vice Chairman (J)